

[Shri D. R. Chavan]

(2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for year 1968-69.

(ii) Annual Report of the Madras Refineries Limited, Madras for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2151/69.]

NOTIFICATIONS UNDER CUSTOMS ACT 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 2087 (Hindi version) published in Gazette of India dated the 30th August, 1969 together with an explanatory memorandum.

(ii) G. S. R. 2219 (Hindi version) published in Gazette of India dated the 13th September, 1969 together with an explanatory memorandum.

(iii) G. S. R. 2658, (Hindi and English versions) published in Gazette of India dated the 22nd November 1969 making certain amendment to Notification No. G. S. R. 575 dated the 28th May, 1960.

[Placed in Library. See No. LT—2152/69.]

(2) A copy of the Customs and Central Excise Duties, Export Drawback (General) Fortieth Amendment Rules, 1969, (Hindi and English versions) published in Notification No. G. S. R. 2659 in Gazette of India dated the 22nd November, 1969, under section 159 of the Customs Act,

1962 and section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT—2153/69]

(3) A copy of the Central Excise (Eleventh Amendment) Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2635 in Gazette of India, dated the 15th November, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2154,69.]

(4) A copy of the Annual Report of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Auditor's Report for the year 1968-69 together with its Hindi version published in Notification No. F. 6/9/69-Fin (G) in Delhi Gazette dated the 18th September, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-2155/69]

CARDOMON (LICENSING AND REGISTRATION) SECOND AMENDMENT RULES 1969

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI CHOWDHARY RAM SEWAK) ; I beg to lay on the Table a copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969 under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2156/69.]

12.54 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Last Friday when I announced the business of the House I said that the Constitution (Twenty third) Amendment Bill would be taken up on the 9th and it was agreed to by the House. Since the Business Advisory Committee had allotted six hours, it would mean the debate would take place on the 9th but the voting would be on the 10th. Some